

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
(DEPARTMENT OF REVENUE & BANKING)  
(REVENUE WING)

New Delhi, the 25th May, 1976.

NOTIFICATION  
INCOME TAX

NO.1332(F.NO.404/93/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri R.S. Balsare who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of Shri R.C. Pathak under Notification No.492 F.NO.494/194/73-ITCC) dated 31st October, 1973 is hereby cancelled with immediate effect.

3. This Notification shall come into force with immediate effect.

SD/-

(V.P. MITTAL)

DEPUTY SECRETARY TO THE GOVT. OF INDIA

The Manager,  
Government of India Press,  
New Delhi.

No.1332 (F.NO.404/93/76-ITCC)

Copy forwarded to:-

1. The Commissioner of Income-tax, Gujarat II, Ahmedabad.
2. The Directorate of Inspection (R.S. & F.), New Delhi including DI(O&MS), New Delhi.
3. Chief Secretary, Govt. of Gujarat, Gandhinagar.
4. The Accountant General, Gujarat, Ahmedabad.
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*J. L. M. F.*  
(S.C. PRASAD)

OFFICER ON SPECIAL DUTY  
DIRECTORATE OF INSPECTION (RS&F)

NO.03/ITCC/1329/359/RSF/76.